

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.1368/2018

New Delhi this the 6th day of April, 2018

**HON'BLE MR. JUSTICE DINESH GUPTA, MEMBER (J)
HON'BLE MR. K.N. SHRIVASTAVA, MEMBER (A)**

Sh. Amba Lal Chaudhary, Aged about 31 years
Staff Nurse, ESIC Hospital,
S/o Sh. Bhanwar Lal Chaudhary,
R/o C-193, Sector -22, Noida (U.P.)

-Applicant

(By Advocate: Mr. K. Singhal)

Versus

Director General
ESI Corporation,
Panchdeep Bhawan,
CIG Marg (Kotla Road),
New Delhi-110002.

-Respondent

ORDER (ORAL)

By Hon'ble Mr. K.N. Shrivastava, Member (A):-

The applicant is working as Staff Nurse at ESIC Model Hospital, Sector -24, NOIDA, (UP). His wife Smt. Reenu is also employed as Staff Nurse in ESIC, who is presently posted at ESIC Model Hospital, Bharat Nagar, Ludhiana, Punjab. The applicant submitted Annexure A-1 representation dated 13.09.2017 to the respondent, who is head of ESIC, requesting therein for transfer of his wife from Ludhiana to NOIDA so that they could be together. It is further stated that in terms of the DOP&T memorandum dated 30.09.2009 such a request for posting wife and husband together is required to be considered.

2. When the matter was taken up for consideration, learned counsel for the applicant submitted that applicant would be satisfied,

at this stage, if a time bound direction is given to the respondent to dispose of his pending Annexure A-1 representation.

3. Having regard to the submissions made and without going into the merits of the case, this OA is disposed of with a direction to the respondent to dispose of the pending Annexure A-1 representation of the applicant within a period of two months from the date of receipt of a certified copy of this order. Needless to say that if applicant remains dissatisfied with the order to be passed by the respondent, he shall be at liberty to take recourse to appropriate remedy as available to him under law. No costs.

(K.N.Shrivastava)
Member (A)

(Justice Dinesh Gupta)
Member (J)

‘San.’